

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State Vs. Amit
FIR No. : 264/2019
PS : Khyala
U/s : 376/506 IPC

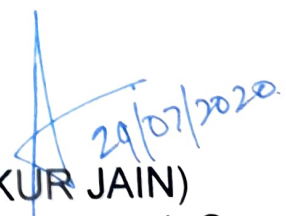
29.07.2020

Present: Mr. Vikas Bharadwaj, Ld. Counsel for applicant.

IA No. 02/20

Report of IO received. The same has been sent to Ld. Counsel for applicant through electronic mode. As per reply no mobile phone was seized. Ld. Counsel for applicant submits that in fact mobile phone was seized and he may be given the liberty to file the application again. The present application is dismissed with liberty to the applicant to file the application as and when so advised.

Put up on date fixed.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/29.07.2020